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#### \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ MAC.APP. 555/2018

## RELIANCE GENERAL INSURANCE CO LTD ..... Appellant Through: Mr.A.K.Soni, Advocate with Mr.Pavan Kumar, Advocate

versus

HUKMI BAI & ORS ..... Respondents Through: Counsel (appearance not given)

### CORAM: HON'BLE MR. JUSTICE I.S.MEHTA <u>O R D E R</u> 08.02.2019

#### CM APPL.6077/2019 in MAC.APP. 555/2018

Counsel for the applicant/claimants submits that the claimants are facing financial hardship and require the compensation amount for fulfilment of basic needs.

In view of the submissions made by learned counsel for the claimants and for the reasons mentioned in the application, the prayer of the claimants is allowed. Since the awarded amount is stated to have been deposited with the Manager, UCO Bank, Delhi High Court Branch, Delhi, accordingly, the Manager, UCO Bank, Delhi High Court Branch, Delhi is directed to release the compensation amount in the savings bank account of claimants which is stated to be in the form of FDR after due verification, as per rules, in the following manner:

(i) Rupees one lakh be released into the savings bank account of each claimant i.e. Ms.Surjeet Kaur, Ms.Manjeet Kaur and

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Ms.Soma (respondent Nos.2 to 4 herein);

(ii) Rupees two lakhs be released into the savings bank account of claimant Sh. Mangal Singh (respondent No.6 herein).

The remaining amount be converted into annual Fixed Deposit Receipts (FDRs) with automatic renewals.

The Manager, UCO Bank, Delhi High Court Branch, Delhi, be apprised of this order forthwith, to ensure its compliance.

With the aforesaid directions, the application is disposed of.

As prayed, copy of this order be *dasti* under the signatures of Court Master.

I.S.MEHTA, J

# FEBRUARY 08, 2019 sr